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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 106/2017

C.P. (I.B) No. 13/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017

Name of the Company:

Express Equipment Rental and Logistic Pvt. Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1 SHASHVATA SHUKLA FOR MA.SP MASMUDAA	ADVOCATE	OPERATTONAL	5 · k.
2 ANIP A. GANDHI	MONO COTE	RESPINDENT	Art A. M

ORDER

Learned Advocate Mr. Shashvata Shukla present for Petitioner/ Operational Creditor. Learned Advocate Mr. Anip Gandhi present for Corporate Debtor.

Application is filed by the Operational Creditor seeking permission to withdraw CP (IB)13/2017 on the ground of settlement between Operational Creditor and Corporate Debtor.

The said Application is registered as IA 106/2017. Notice on the application given to the Operational Creditor.

Heard both sides arguments. The petition is at the stage of passing orders regarding admission or otherwise. It appears there is a settlement between the operational creditor and Corporate Debtor.

Operational Creditor is permitted to withdraw the Petition CP (IB) no. 13/2017. IA 106/2017 is allowed accordingly.

In view of the order passed in IA106/2017, this CP(IB) no. 13/2017 is dismissed as withdrawn. No order as to costs.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of May, 2017.